

**FORM A****PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF PREMIER SECURITY AND  
DETECTIVE BUREAU PRIVATE LIMITED**

| RELEVANT PARTICULARS |                                                                                                                                       |                                                                                                                            |
|----------------------|---------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------------------------------------------------------------------------------------------|
| 1.                   | Name of corporate debtor                                                                                                              | Premier Security and Detective Bureau Private Limited                                                                      |
| 2.                   | Date of incorporation of corporate debtor                                                                                             | 01-02-1999                                                                                                                 |
| 3.                   | Authority under which corporate debtor is incorporated / registered                                                                   | RoC -Chennai                                                                                                               |
| 4.                   | Corporate Identity No. / Limited Liability Identification No. of corporate debtor                                                     | CIN: U74920TN1999PTC041817                                                                                                 |
| 5.                   | Address of the registered office and principal office (if any) of corporate debtor                                                    | NO. 77, First Main Road CIT Nagar Chennai TN 600035                                                                        |
| 6.                   | Insolvency commencement date in respect of corporate debtor                                                                           | 16-12-2019 (Certified Copy Received by IRP on 17-12-2019)                                                                  |
| 7.                   | Estimated date of closure of insolvency resolution process                                                                            | 13-06-2020                                                                                                                 |
| 8.                   | Name and registration number of the insolvency professional acting as interim resolution professional                                 | Subramaniam Aneetha<br>IBBI/IPA-001/IP-P00376/2017-18/10633                                                                |
| 9.                   | Address and e-mail of the interim resolution professional, as registered with the Board                                               | A2 Sarada Apartments. 17/6, Sringeri Mutt Road, R.A. Puram, Mandaiveli, Chennai, Tamil Nadu ,600028<br>aneethaca@gmail.com |
| 10.                  | Address and e-mail to be used for correspondence with the interim resolution professional                                             | A2 Sarada Apartments. 17/6, Sringeri Mutt Road, R.A. Puram, Mandaiveli, Chennai, Tamil Nadu ,600028<br>aneethaca@gmail.com |
| 11.                  | Last date for submission of claims                                                                                                    | 31-12-2019                                                                                                                 |
| 12.                  | Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional  | NIL                                                                                                                        |
| 13.                  | Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) | NA                                                                                                                         |
| 14.                  | (a) Relevant Forms and<br>(b) Details of authorized representatives are available at:                                                 | Web link:<br><a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a><br>Physical Address: Nil  |

Notice is hereby given that the National Company Law Tribunal, has ordered the commencement of Corporate Insolvency Resolution Process of Premier Security and Detective Bureau Private Limited on 16<sup>th</sup> December 2019.



The creditors of **PREMIER SECURITY AND DETECTIVE BUREAU PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before 31<sup>st</sup> December 2019 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

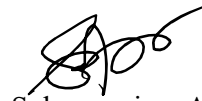
A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

– Not Applicable

Submission of false or misleading proofs of claim shall attract penalties.

Date:18th December 2019

Place: Chennai



Subramaniam Aneetha

Interim Resolution Professional

Regn No: IBBI/IPA-001/IP-P00376/2017-18/10633

